

Uniform Code for Pharmaceutical Marketing Practices (UCPMP)

702. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government had decided to make a Uniform Code for Pharmaceutical Marketing Practices (UCPMP) mandatory;
- (b) if so, the present status of the UCPMP;
- (c) whether the implementation of voluntary code has not shown any results and unethical practices have increased; and
- (d) if so, the corrective steps that Government proposes to take in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI D. V. SADANANDA GOWDA): (a) No, Sir.

(b) In view of reply to (a) above, the question does not arise.

(c) and (d) The Uniform Code for Pharmaceutical Marketing Practices (UCPMP) is voluntary in nature and under UCPMP, there is no provision for Department of Pharmaceuticals to directly deal with complaints received regarding unethical practices. As per UCPMP, any complaint received against a pharmaceutical company is to be handled by an Ethical Committee for Pharma Marketing Practices (ECPMP) that is to be constituted in each of the pharmaceutical associations. Department has been following up with the pharma associations to implement the code effectively. In this regard, this department has also taken multiple meetings with the pharmaceuticals associations and most of the associations have put UCPMP on their websites and constituted the Committees for handling complaints regarding breach of UCPMP.

DR. Eshwara Reddy Committee report

703. SHRI V. VIJAYASAI REDDY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Dr. Eshwara Reddy Committee has submitted its report;
- (b) if so, the details of each of the recommendation made by the Committee;
- (c) how has the Indian pharma sector been coping since Hubei province, the main place of manufacture of Active Pharmaceutical Ingredients (APIs) in China closed factories in view of COVID-19; and